

(1) (2) (3)

C-A NO. 628 of 1992.

Date
7.12.92

Honble Mr S.N. Prasad, J.M

Heard learned counsel for the applicant and refused the application and papers annexed thereto. Give notice to the respondents to show cause as to why this application be not admitted and as to why the interim relief sought for be not granted. Counter affidavit be filed within ~~the~~ two weeks and Rejoinder, if any may be filed within 3 days thereafter. List this case for hearing on admission / final disposal on 22.12.92.

OR
NOTICE issued
on 4/12/92
R

J.M.

22.12.92 - No setting aside to 12.1.93

Honble Mr S.N. Prasad, J.M

NO. C.A has been filed. The same be filed within 2 weeks and R.A if any, may be filed within one week thereafter. List this case for admission / hearing on 3.2.93.

J.M.

Date
12.1.93